

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(9) C.P.(IB)-1020-(MB)/2019

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI CHANDRA BHAN SINGH  
Member (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.07.2019**

NAME OF THE PARTIES: Srei Equipment Finance Ltd.  
V/s  
Valecha Engineering Ltd.

SECTION: 7 OF THE INSOLVENCY & BANKRUPTCY CODE.

---

**ORDER**

1. The Learned Representative for the Petitioner is present. When called none present from the side of the Corporate Debtor.
2. This is an Application under section 7 for the debt of Rupees Fifty-five Crores ( Apx.). It is stated that the Petition has been served, but there is no response from the side of the Corporate debtor.
3. Directed to serve another Notice upon the Corporate Debtor intimating the next date of hearing and place on record the affidavit of service along with tracking report. The Petitioner can opt service through advertisement. The Directors of Debtor Company are directed to remain present in person on the next date of hearing.
4. Adjourned to **30.08.2019**.

Sd/-

**M.K. SHRAWAT**  
**Member (Judicial)**

Sd/-

**CHANDRA BHAN SINGH**  
**Member (Technical)**

30.07.2019

Aah=